

## CENTRAL ELECTRICITY REGULATORY COMMISSION

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 531/TT/2014

Date: 6.11.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:-Determination of Transmission tariff of Shifting of 50 MVAR Line reactor from Rengali to Baripada end under Transmission System associated with Teesta (Stage –V) HEP in Eastern Region for 2009-14 and 2014-19.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 13.11.2015:-

- a) The Petitioner in the formats submitted for tariff block 2009-14, Form 1 submitted the ROE for FY 2013-14 as ₹ 1.01 Lakh, but, in Format 1 A, ROE for FY 2013-14 pro-rata ROE is computed as ₹ 0.9 Lakh. Please reconcile the two figures and clarify its claim with regard to ROE.
- b) The petitioner in its petition has stated that the entire funding is through equity. The petitioner in the compliance checklist for 2009-14 tariff block against the requirement of copies of the equity participation agreements and necessary approval for the foreign equity has stated as not applicable. Please submit the following in this regard:
  - Approval from competent authority for equity contribution towards the project.Further, in case such approval is consolidated for a scheme or system, the allocation of such equity along with basis of allocation is required to be submitted.
- c) In Form 13 A of 2009-14 and Form 9E, of FY 2014-19, rate of interest on loan is considered as 9.65%. Please submit the basis for such interest rate along with necessary computation and supporting documents for the same.

Yours faithfully,

(V.Sreenivas)  
Deputy Chief (Legal)